

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 185/TT/2024

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for Asset-1: 765 kV Spare (1-ph) Reactor unit at 765 kV Chilakaluripeta Sub-station and Asset-2: Scheme to bypass NGR to use Switchable line reactor as Bus reactor at 765 kV Chilakaluripeta Sub-station in Southern Region.
- Date of Hearing** : **18.11.2024**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Petitioner** : PowerGrid Southern Interconnector Transmission System Limited (PSITSL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 16 others
- Parties Present** : Shri G. Vijay, PGCIL

Record of Proceedings

The Petitioner's representative submitted that the present petition had been filed for the determination of the transmission tariff for the 2019-24 tariff period in respect of the subject transmission assets.

2. After hearing, the Commission directed as under:
- (a) Issue notice to the Respondents.
- (b) The Respondents to file their respective replies on an affidavit within four weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
- (c) The Petitioner to submit the following information on an affidavit within two weeks with a copy to the Respondents:
- (i) A copy of the Investment Approval Memorandums along with cost estimates for the transmission assets.
- (ii) RCE Memorandum Documents along with cost estimates for the transmission assets.



- (iii) A copy of the CEA Energisation Approval Document for Asset-1.
- (iv) Form-12 for the transmission assets.
- (v) Clarify the variation between the CTUIL OM Cost Estimate and the Apportioned approved FR cost for the transmission assets.
- (vi) Clarify the variation between the SCOD claimed by the Petitioner and the dates according to the implementation schedule given by the Central Transmission Utility of India Limited (CTUIL) vide Office Memorandum dated 16.11.2021.

3. The Petition will be listed for further hearing on **23.1.2025**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

